NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

(IB)-350/ND/2017

IN THE MATTER OF:

SE Investments Limited

.. PETITIONER

Vs.

KDP Infrastructure (P) Limited

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 22.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

For the Respondents

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ORDER

Learned Counsel for the petitioner is present and seeks to withdraw this Petition. In view of Rule 8 of the Insolvency and Bankruptcy Code, 2016 (Application to Adjudicating Authority) Rules, 2016, the Petitioner and the Petition stands dismissed as withdrawn.

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit 22.1.2018